



The Orissa Gazette

PUBLISHED BY AUTHORITY.

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 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS:

Puri, the 10th November 1936.

No. 4033-Ref.-P.—The following notification, issued by the Government of India in the Legislative Department, is republished for general information.

S. N. MOZUMDAR,

Deputy Secretary to Government.

LEGISLATIVE DEPARTMENT.

New Delhi, the 31st October 1936.

No. F. 216/35-C. & G.—In pursuance of sub-rule (2) of rule 27 of the Council of State Electoral Rules, the Governor-General is pleased to call upon the constituencies of

the Council of State in the area which immediately before the 1st April 1936 constituted the province of Bihar and Orissa to elect members in accordance with the said rules before the 23rd day of December 1936.

G. H. SPENCE,

Secretary to the Government of India.

The 5th November 1936.

No. 1226-C.—The following notifications by the Government of the Punjab are republished for general information.

By order of the Governor,

A. F. W. DIXON,

Offg. Chief Secretary to Government.

HOME DEPARTMENT.

GENERAL.

Simla E, the 29th September 1936.

No. 6535-P.S.B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor in Council hereby declares to be forfeited to His Majesty all copies, wherever found, of a poster in Gurmukhi headed "DUKHI PARJA PATIALA UTTE NAWIN SAHR SATI" (A new calamity on the afflicted subjects of Patiala) issued by Ujagar Singh "Bhaura" Raikot, district Ludhiana, and printed at the Akash Bani Press, Chauk Manna Singh, Amritsar, and all other documents containing copies or translations of or extracts from the said poster inasmuch as it contains matter of the nature described in sub-section (1) of section (4) of the aforesaid Act, read with section 3 (a) of the Indian States (Protection) Act, 1934.

Simla E, the 2nd October 1936.

No. 9116-P. B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor in Council hereby declares to be forfeited to His Majesty all copies, wherever found, of the pamphlet in Gurmukhi entitled "ATH NAWAN KISSA SURMA HARPHUL SINGH DAKU" (A new story of Brave Harphul Singh dacoit), by Pandit Sambhu Datt of Bachhoana, post office Shahdara, district Hissar, printed by Ram Dass Bhatia, at the Punjabi Printing Press, Lahore, and published by him for the firm Bhatia and Co., Booksellers, Lobari Gate, Lahore, and all other documents containing copies or translations of, or extracts from, the said pamphlet inasmuch as it contains matter of the nature described in clause (b) of sub-section (1) of section 4 of the said Act.

By order of the Governor in Council,

F. H. PUCKLE,

Chief Secretary to Government, Punjab.

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA.

NOTIFICATION.

The 2nd November 1936.

No. 12-R.—The following draft amendments of Order XXI of the First Schedule to the Code of Civil Procedure, 1908 (Act V of 1908), which are proposed to be made by the High Court of Judicature at Patna under section 122 of the said Code, are published for the information of persons likely to be affected thereby. The draft amendments will be taken into consideration on or after the 15th December 1936, and any objections or suggestions relating thereto which may be received by the undersigned before that date will be duly considered by the Court.

By order of the High Court,

J. G. SHEARER,

Registrar.

(1) For the portion of rule 85 of Order XXI beginning with the words "The full amount" and ending with the words "sale of the property:" substitute the following:—

"The purchaser shall pay into Court the full amount of the purchase money and shall also tender the stamp necessary for the certificate referred to in rule 94 before the Court closes on the fifteenth day from the sale of the property:—"

(2) Insert the words "or tender of stamp" between the words "payment" and "within" in rule 86 of Order XXI.